

PRECISION ELECTRONICS LIMITED
 CIN: L32104DL1979PLC009590
 Registered Office: D-1081 New Friends Colony, New Delhi 110025
 Phone: 120 2551556/7 Fax: 120 2524337
 Email: cs@pe-india.in, Website: www.pe-india.in

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES

In continuation of our earlier newspaper advertisement published on February 28, 2026, and April 29, 2026, Notice is hereby given that the Securities and Exchange Board of India (SEBI) vide its circular no. HO/38/13/11(2)2026-MIRSD-POD/13/750/2026 dated January 30, 2026 ("SEBI Circular"), a special window has been opened for a period of one year from February 5, 2026, to February 4, 2027, to facilitate transfer and dematerialisation requests of physical shares which were purchased/sold prior to April 1, 2019. Including the transfer requests which were rejected/returned/not attended due to deficiency in documents/process or otherwise.

During this period, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such shares shall not be transferred/lien-marked/pledged during the said lock-in period.

Eligible investors who wish to avail the benefit of this Special Window facility are requested to submit the required documents as per SEBI Circular, duly completed in all respects, to the Company's Registrar and Transfer Agents ("RTA") i.e. M/S. Skyline Financial Services Pvt. Ltd., at D-153/A, 1st Floor, Okhla Industrial Area, Phase-1, New Delhi - 110020 on or before February 4, 2027.

For more details, investors may contact the company at cs@pe-india.in or our RTA at E-mail: admin@skylineria.com; Tel: +91-11-26812682; Website: www.skylineria.com

UPDATE KYC AND CONVERT PHYSICAL SHARES INTO DEMAT MODE

Investors holding shares in Physical form are requested to dematerialize their shares/complete their KYC with the Company's RTA.

For Precision Electronics Limited
 Sd/-
 Punit A. Bajaj
 Company Secretary
 Membership No.: FCS 13366

Place: Noida
 Date: June 26, 2026

CAPACITE CAPACITE INFRAPROJECTS LIMITED
 CIN: L45400MH2012PLC234318
 Regd Office: 605-607, Shrikant Chambers, Phase-1, 6th Floor, Adjacent to R. K. Studios, Sion-Trombay Road, Mumbai- 400 071
 Tel: +91 (22) 7173 3717; Email: cs@capacite.in; Website: www.capacite.in

Notice of the 14th Annual General Meeting and Information on registration of E-Mail Addresses

Members of Capacite Infraprojects Limited ("Company") are hereby informed that the 14th Annual General Meeting ("AGM") of the Company will be held on Friday, July 24, 2026 at 3:00 PM. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") to transact the businesses as set out in the Notice convening the AGM.

The Ministry of Corporate Affairs ("MCA"), vide General Circular No. 03/2025 dated September 22, 2025, read with the circulars issued earlier in this regard (collectively referred to as the "MCA Circulars"), has permitted companies to hold their AGM through VC/OAVM, without the physical presence of Members at a common venue. Accordingly, in compliance with the applicable provisions of the Companies Act, 2013 and the MCA Circulars, the AGM of the Company will be held through VC/OAVM.

Dispatch of AGM Notice and Annual Report

The Notice of the AGM and the Annual Report for the Financial Year 2025-26 will be dispatched, in due course, **only through electronic mode** to those Members whose e-mail addresses (es) are registered with the Company/Registrar and Share Transfer Agent ("RTA")/National Securities Depository Limited ("NSDL")/Central Depository Services (India) Limited ("CDSL")/their respective Depository Participant(s), as applicable.

Pursuant to Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with the applicable SEBI Circulars, a letter containing the web-link and QR code for accessing the Notice of the AGM and the Annual Report will be sent to those Members whose e-mail addresses are not registered with the Company/Depository Participant(s). The Notice and Annual Report for FY 2025-26 will also be available on the following websites (a) the Company at www.capacite.in (b) National Stock Exchange of India Limited at www.nseindia.com (c) BSE Limited at www.bseindia.com and (d) on the website of KFin Technologies Limited (RTA) at <https://evoting.kfintech.com/public/downloads.aspx>.

Participation and Voting

Members may cast their votes through the remote e-voting facility before the AGM or through the e-voting facility during the AGM ("Insta Poll"). The detailed procedure for attending the AGM through VC/OAVM and for remote e-voting/e-voting during the AGM will be provided in the Notice of the AGM.

Registration of E-mail Address

Members holding shares in dematerialised form are requested to register/update their details with their respective Depository Participant(s). Members holding shares in physical form are requested to register/update their details by submitting the prescribed Form ISR-1 and other applicable forms with the Company's Registrar and Share Transfer Agent, KFin Technologies Limited.

In case of queries with respect to registration of email id or participating or remote e-voting or e-voting during the AGM, members are requested to write at enward.ris@kfintech.com or contact at 1800 309 4001 (toll free).

This Notice is being issued for the information and benefit of the Members of the Company in compliance with the applicable provisions of the Companies Act, 2013, the MCA Circulars and the applicable SEBI Circulars.

For Capacite Infraprojects Limited
 Sd/-
 Rahul Kapur
 Company Secretary & Compliance Officer

Place: Mumbai
 Date: June 26, 2026

LOTUS CHOCOLATE COMPANY LIMITED
 Regd. Office: Pranava One, 6th Floor, 6-5-654, Punjagutta Road, Raj Bhavan Quarters Colony, Somajiguda, Hyderabad, Telangana - 500082
 Tel: 91 40 4020 2124; Email: investors@lotuschocolate.com; Website: www.lotuschocolate.com; CIN: L15200TG1988PLC009111

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION (DEMAT) OF PHYSICAL SHARES

Please note that a Special Window for transfer and dematerialisation (demat) of physical shares will remain open up to February 04, 2027 as per SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/13/750/2026 dated January 30, 2026 ("SEBI Circular"). This facility is available to those investors who had purchased physical shares of Lotus Chocolate Company Limited ("the Company") prior to April 01, 2019, and:

(a) had not lodged the shares for transfer; or
 (b) had lodged the shares for transfer, but the same were rejected, returned, or not attended to due to deficiencies in documentation.

Applicability of the Special Window

For clarity regarding the applicability of this window to transfer the deeds executed before April 1, 2019, investors may refer to the matrix below:

Lodged for transfer before April 01, 2019?	Is the Original Share Certificate Available with the Investor?	Whether eligible to lodge in the Special Window?
No - it is fresh lodgement	Yes	Yes (subject to conditions stated in the SEBI Circular)
Yes, but was rejected / returned earlier	Yes	Yes
Yes, was lodged	No	No
No, was not lodged	No	No

Kindly note that request(s) which are accompanied by original share certificate(s) along with transfer deed(s) and other supporting documents will only be considered under the Special Window.

Investors wishing to avail of this Special Window may contact the Company's Registrar and Transfer Agent, KFin Technologies Limited (Unit: Lotus Chocolate Company Limited), having their office at Selenium Tower-B, Plot Nos. 31 & 32, Gachibowli, Financial District Nanakramguda, Hyderabad - 500 032.

For further details, investors may refer to the SEBI Circular available at <https://tinyurl.com/29ab3727>.

Queries may be addressed to lotusinvestor@kfintech.com For Lotus Chocolate Company Limited

Place: Hyderabad
 Date: June 27, 2026
 Sd/-
 Utsav Saini
 Company Secretary and Compliance Officer

SARLA PERFORMANCE FIBERS LIMITED
 CIN: L1909DN1983PLC000556
 Reg. Office: Survey No. 59/1/4, Arni Pinarip Industrial Estate, Silvassa - 396 230 (U.T. of Dadra & Nagar Haveli)
 Corp. Office:- 304, Arcadia Building, 195, NCPA Marg, Nariman Point- 400021
 Tel: 0260-3290467, Fax: 0260-2631356, E-mail: investors@sarlafibers.com, Website: www.sarlafibers.com

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION (DEMAT) OF PHYSICAL SHARES

Members are hereby informed that, pursuant to SEBI Circular No. SEBI/HO/38/13/11(2)2026-MIRSD-POD/13/750/2026 dated January 30, 2026 ("SEBI Circular"), a Special Window for transfer and dematerialisation (Demat) of physical shares shall remain open up to February 04, 2027.

This facility is available only to investors who had acquired physical shares of Sarla Performance Fibers Limited ("the Company") prior to April 01, 2019 and who:

(a) had lodged the shares for transfer; or
 (b) had lodged the shares for transfer, but the request was rejected, returned, or remained unattended due to deficiencies in the documents submitted.

Applicability of the Special Window

For ease of reference, the eligibility criteria for lodging transfer deeds executed prior to April 01, 2019, are summarized below:

Lodged for transfer before April 01, 2019?	Is the Original Share Certificate available with the Investor?	Eligible under the Special Window?
No - Fresh lodgement	Yes	Yes (subject to the conditions prescribed in the SEBI Circular)
Yes - Earlier rejected/returned	Yes	Yes (subject to the conditions prescribed in the SEBI Circular)
Yes - Already lodged	No	No
No - Not lodged	No	No

Investors are requested to note that only those requests accompanied by the original share certificate(s), duly executed transfer deed(s), and all other requisite supporting documents shall be processed under the Special Window.

For availing this facility or seeking any clarification, investors may contact the Company's Registrar and Share Transfer Agent.

NIUGF Intime India Private Limited
 (Formerly Link Intime India Private Limited)
 C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Maharashtra
 Email: mt.helpdesk@niugf.com, niugf.com
 For further details, investors may refer to the SEBI Circular available at <https://tinyurl.com/29ab3727>

For Sarla Performance Fibers Limited
 Sd/-
 Mustafa Yusuf Manasawala
 Company Secretary and Compliance Officer
 Membership No. A76344

Place: Mumbai
 Date: June 26, 2026

EMA Partners
EMA PARTNERS INDIA LIMITED
 CIN: L74140MH2003PLC142116
 Regd. Office: 204, The Summit Business, Western Express Highway, Vile Parle (E.), Mumbai - 400 057. Tel: 022-4608 9406
 Email: india@emapartners.in, Website: www.emapartners.in

POSTAL BALLOT NOTICE

NOTICE is hereby given to the Members of EMA Partners India Limited (Formerly known as "EMA Partners India Private Limited") (the "Company") that in terms of the provisions of Sections 108, 110 and other applicable provisions of the Companies Act, 2013 (including any statutory amendment(s), modification(s) and/or re-enactment(s) thereof for the time being in force) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, as amended and in compliance with General Circular No. 14/2020 dated 8 April 2020, No. 17/2020 dated 13 April 2020, No. 22/2020 dated 15 June 2020, No. 33/2020 dated 28 September 2020, No. 39/2020 dated 31 December 2020, No. 10/2021 dated 23 June 2021, No. 20/2021 dated 8 December 2021, No. 03/2022 dated 5 May 2022, No. 11/2022 dated 28 December 2022, No. 09/2023 dated 25 September 2023, No. 09/2024 dated 19 September 2024 and 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs (hereinafter referred to as "MCA") for holding general meetings/conducting postal ballot (hereinafter collectively referred to as "MCA Circulars"), the applicable provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended (hereinafter referred to as "SEBI Listing Regulations") and relevant circulars issued by the Securities and Exchange Board of India in this regard, Secretarial Standard on General Meetings (hereinafter referred to as "SS-2") issued by "The Institute of Company Secretaries of India" and such other applicable laws and regulations, the approval of members of the Company is being sought for the resolution mentioned in the Postal Ballot notice dated June 10, 2026, by remote e-voting process ("e-voting").

The members are hereby informed that:

- The Company has completed the dispatch of notice of Postal Ballot on Friday, June 26, 2026 to all the members whose name appeared on the register of members / List of Beneficial Owners maintained by the Depositories as on Friday, June 19, 2026 in accordance with the provisions of the Companies Act 2013 read with rules made thereunder and applicable circulars issued by the MCA.
- The Company has engaged the services of "National Securities Depository Limited ("NSDL") to provide e-voting facility to its Members. The e-voting will commence on Saturday, July 27, 2026 at 09:00 A.M. (IST) and end on Sunday, July 28, 2026 at 05:00 P.M. (IST). The e-voting will not be allowed beyond the aforesaid date and time and the e-voting module shall be disabled by NSDL upon expiry of the aforesaid period.
- The Voting rights of the members shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date i.e. Friday, June 19, 2026. A person who is not a shareholder on the relevant date should treat this notice for information purposes only.
- The Board of Directors of the Company has appointed Mr. Vaibhav Dandawate (Certificate of Practice No. 27947) and in his absence, Mrs. Deepthi Kulkarni (Certificate of Practice No.22502), Partners of Makaram D. Joshi & Co., Practicing Company Secretaries, as the Scrutinizer, to scrutinize the e-voting in a fair and transparent manner.
- In accordance with the provisions of the MCA Circulars, physical copies of the Postal Ballot Notice along with postal ballot forms and pre-paid business envelope will not be sent to the members for this Postal Ballot and the Company is providing to the members, the facility to cast their vote by electronic means through e-voting services provided by NSDL and the business shall be transacted through such e-voting system only.
- The procedure for e-voting has been given in the notes to the notice of Postal Ballot. In case of any queries, member(s) may refer to the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 or contact to Ms. Apaksha Gojgunde at evoting@nsdl.com.
- The Notice of Postal Ballot is available on the website of the Company at www.emapartners.in, website of NSDL www.evoting.nsdl.com, as well as on the website of Stock Exchange i.e. National Stock Exchange of India Limited at www.nseindia.com.
- The result of the voting by postal ballot will be announced on or before Tuesday, July 28, 2026 by 09:00 P.M. and will be displayed on the website of the Company i.e. www.emapartners.in and NSDL at www.evoting.nsdl.com besides being communicated to the National Stock Exchange of India Limited.

For EMA Partners India Limited
 Sd/-
 Smita Singh
 Company Secretary and Compliance Officer

Place: Mumbai
 Date: June 27, 2026

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016).
FOR THE ATTENTION OF THE CREDITORS OF M.S. G INFINITE DWELLING (INDIA) PRIVATE LIMITED

PARTICULARS

S.No.	Name of corporate debtor	M.S. G INFINITE DWELLING (INDIA) PRIVATE LIMITED
1	Name of corporate debtor	M.S. G INFINITE DWELLING (INDIA) PRIVATE LIMITED
2	Date of incorporation of corporate debtor	25-09-2007
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400KA2007PTC043955
5	Address of the registered office and principal office (if any) of corporate debtor	G.M. PEARL, NO.06, B.T.M. LAYOUT, 1ST STAGE, 1ST PHASE, BANGALORE, KA 560068 IN
6	Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT Order dt:30-07-2024 (Order made available on 31-07-2024). Whereas immediately on the next day i.e., on 01-08-2024 the Hon'ble High Court of Karnataka as passed the stay on the CIRP proceedings in WP. No.20601/2024 (GM-RES) and the WP has been disposed on 25-06-2026. Accordingly, the CIRP has been recommenced on the Corporate Debtor.
7	Estimated date of closure of insolvency resolution process	21-12-2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Maligi Madhusudhana Reddy, Regn. No. IBB/PA-001/IP-P00843/2017-2018/11427 AFA No: AA/11427/02/3006271/08977, valid up to 30-06-2027
9	Address and e-mail of the interim resolution professional, as registered with the Board	M M R Lion Corp, 4 th Floor, HSR Eden, Road No.2, Banjara Hills, Hyderabad - 500034, Telangana Email: mnreddyandco@gmail.com Ph: 040-23418836, Mobile: 99848271555
10	Address and e-mail to be used for correspondence with the interim resolution professional	M M R Lion Corp, 4 th Floor, HSR Eden, Road No.2, Banjara Hills, Hyderabad - 500034, Telangana. Email: cirp.gminfinite@gmail.com
11	Last date for submission of claims	11-07-2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) A/Allottees under a Real Estate Project as per clause (f) of section 5(i)
13	Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Madhava Reddy [IBBI/PA-01/IP-P01322/2018-19/12074] 2. Mr. Chinnu Gupta [IBBI/PA-03/IP-N00261/2020-2021/13035] 3. Mr. Machar Rao Meenavalli [IBBI/PA-001/IP-P00891/2017-2018/11488]
14	(a) Relevant Forms and Details of authorized representatives are available at:	(a) www.ibbi.gov.in/downloadinfoform.html (b) https://ibbi.gov.in/en/ips-register/registered-ips

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M S G Infinite Dwelling (India) Private Limited on 30-07-2024 and the copy of the Order made available on 31-07-2024. Whereas immediately on the next day i.e., on 01-08-2024 the Hon'ble High Court of Karnataka as passed the stay on the CIRP proceedings in WP. No.20601/2024 (GM-RES) and the WP has been disposed on 25-06-2026. Accordingly, the CIRP has been recommenced on the Corporate Debtor.

The creditors of M S G Infinite Dwelling (India) Private Limited are hereby called upon to submit their claims with proof on or before 11-07-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Maligi Madhusudhana Reddy
 Interim Resolution Professional
 Regn. No: IBB/PA-001/IP-P00843/2017-2018/11427
 AFA No: AA/11427/02/3006271/08977, valid up to 30-06-2027

Place: Mumbai
 Date: 27-06-2026
 Place: Hyderabad

RAINBOW CHILDREN'S MEDICARE LIMITED
 (CIN: L85110TG1998PLC029914)
 Regd. Office: 8-2-120/103/1, Survey No. 403, Road No. 2, Banjara Hills, Hyderabad - 500034, Telangana.
 Corporate Office: 8-2-19/1/A, Daulet Arcade, Road No. 11, Banjara Hills, Hyderabad - 500034, Telangana.
 Phone: +91 40 49692244 | Website: www.rainbowhospitals.in
 E-Mail: companysecretary@rainbowhospitals.in

INFORMATION REGARDING 28TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM) AND E-VOTING INFORMATION

Members may please note that the Twenty-Eighth (28th) Annual General Meeting ("AGM") of the members of Rainbow Children's Medicare Limited ("the Company") will be held on Wednesday, July 29, 2026 at 10:00 AM (IST) through Video Conferencing/Other Audio-Visual Means ("VC/OAVM") facility, to transact the businesses as set forth in the Notice of the AGM dated May 23, 2026. The proceedings of the AGM will be deemed to be conducted at the Corporate Office of the Company which shall be the deemed venue of the AGM.

The AGM will be held through VC/OAVM in compliance with the applicable provisions of the Companies Act ("the Act") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"), and General Circulars issued by the Ministry of Corporate Affairs vide circular No. 14/2020 dated April 08, 2020 and subsequent circulars issued in this regard, latest being General Circular No. 3/2025 dated September 22, 2025 (hereinafter collectively referred to as "MCA Circulars"), and SEBI circular No. SEBI/HO/CFD/CFD-POD-2/P/CIR/2024/133 dated 3rd October 2024 being the latest circular issued by SEBI and other applicable circulars issued in this regard, permitting the holding of AGM through VC/OAVM without physical presence of members at a common venue.

In compliance with the above Circulars, the Notice of the 28th AGM and Annual Report for the Financial Year 2025-26 will be sent by electronic mode to all the Shareholders whose email addresses are registered with the Company / Depository Participant(s).

Manner of registering/updating email addresses:

Demat Holding	Physical Holding
If your email address is not registered with your Depository Participant(s) ("DP"), you are requested to register the same with your DP in accordance with the procedure prescribed by your DP to enable receipt of the Notice of the AGM and the Annual Report through electronic mode.	As on the date of this Notice, the Company does not have any shareholders holding shares in physical form. Accordingly, no separate procedures have been provided for registration of email addresses by the physical shareholders.

A letter providing the QR Code and web-link, including the exact path, where complete details of the Annual Report is available will be sent to those shareholder(s) whose email address(es) are not so registered.

Members may note that the Notice of 28th AGM and the Annual Report for the Financial Year 2025-26 will also be available on the Company's website at <https://www.rainbowhospitals.in/investors-relations/annual-reports> and websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. The Notice of 28th AGM will also be available on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

Manner of casting vote through E-voting: The members will have an opportunity to cast their vote electronically on the businesses set out in the AGM Notice through remote e-voting and e-voting during the AGM. The detailed procedure of remote e-voting/ e-voting during AGM by Members holding shares in dematerialised mode and Members who have not registered their email IDs, is being provided in the AGM Notice.

Dividend and Record Date: The Members may please note that the Board of Directors of the Company, at its meeting held on Saturday, May 23, 2026, recommended a Final Dividend of ₹ 3.5/- per Equity Share for the Financial Year ended March 31, 2026, subject to approval of the Members at the 28th AGM. The Final Dividend, if approved, shall be paid to those Members whose name appears in the Register of Members / List of Beneficial owners maintained by the Depositories as on Tuesday, July 21, 2026 ("Record Date"). Further, pursuant to Regulation 12 of the Listing Regulations read with Schedule I thereto, as amended from time to time, dividends shall be paid only through electronic mode using the payment facility approved by the Reserve Bank of India. Accordingly, Members are requested to ensure that their bank account details, including the bank account number, name of the bank, branch details and IFSC code, are updated with their respective Depository Participant(s) to facilitate timely electronic credit of dividend, if declared, into their bank accounts.

As on the date of this Notice, the entire issued and paid-up equity share capital of the Company is held in dematerialised form. Accordingly, no separate procedure for updation of bank account details by shareholders holding shares in physical form has been included herein.

Tax on Dividend: Members may note that, pursuant to the provisions of the Income-tax Act, 2025, dividend, if declared at the ensuing Annual General Meeting, shall be paid after deduction of tax at source at the applicable rates. Shareholders are requested to ensure that their Permanent Account Number (PAN), residential status and other relevant details are duly updated with their respective Depository Participant(s) to enable the Company to determine the appropriate rate of tax deduction at source.

For Rainbow Children's Medicare Limited
 Sd/-
 Shreya Mitra
 Company Secretary and Compliance Officer
 Mem. No. A54901

Date: June 26, 2026
 Place: Hyderabad

IDBI BANK
IDBI BANK LIMITED
 CIN: L65190MH2004Q0148838
 Regd. Office: IDBI Tower, WTC Complex, Cuffe Parade, Mumbai - 400005.
 Tel: (022) 6655 3406/3407, Website: www.idbi.bank.in Email: idbiquery@idbi.co.in

NOTICE OF 22ND AGM, E-VOTING FOR TRANSACTION OF BUSINESS AND BOOK CLOSURE

- The Notice of 22ND AGM of the Bank to be held on Tuesday, July 21, 2026 at 11:00 a.m. (IST), along with the Annual Report for FY 2025-26, comprising of the Directors' Report, Auditors' Report and Audited Financial Statements, have been emailed on Thursday, June 25, 2026 in electronic mode to Members whose e-mail IDs are registered with the Bank, Registrar & Share Transfer Agent (RTA) or the Depository Participant(s) (DP). Additionally, in accordance with Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 [Listing Regulations], Bank has dispatched a letter to shareholders, whose e-mail IDs are not registered with Bank / RTA / DP, providing the web-link of Bank's website for accessing the Annual Report for FY 2025-26. The physical copies of Annual Report and Notice of AGM will be dispatched only to those shareholders who request for the same. Members who are desirous of obtaining hard copy of the Annual Report should send a request to the Bank's e-mail id viz., Idbiquery@idbi.co.in clearly mentioning their Folio number / DP ID and Client ID.
- In terms of Circular No. 03/2025 dated September 22, 2025 read with all earlier Circulars issued by the Ministry of Corporate Affairs (MCA) and Circular No. SEBI/HO/CFD/CFD-POD-2/P/CIR/2024/133 dated October 03, 2024 read with all earlier Circulars issued by Securities & Exchange Board of India (SEBI), members can attend and participate in the ensuing AGM through Video Conferencing (VC)/Other Audio-Visual Means (OAVM).
- The Notice and Annual Report for FY 2025-26 is available on the website of the Bank at www.idbi.bank.in, e-voting website of NSDL at www.evoting.nsdl.com and the same can also be accessed from websites of the Stock Exchanges, i.e. BSE & NSE (www.bseindia.com and www.nseindia.com).
- In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management & Administration) Rules, 2014, as amended, the Items of Business set out in the AGM Notice shall be transacted through electronic voting system. Accordingly, e-voting facility has been provided to the Members who appear in the Books as Members or Beneficial Owners of shares as on Tuesday, July 14, 2026 (End of Day), being the Cut-off date fixed for reckoning the voting rights of Members.
- The date and time of commencement of e-voting is Friday, July 17, 2026 at 9:00 a.m. (IST) and ends on Monday, July 20, 2026 at 5:00 p.m. (IST). The e-voting module shall be disabled by NSDL for voting thereafter. Those Members, who will be present in the AGM through VC / OAVM facility and have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM. The remote e-voting module on the day of the AGM shall be disabled for voting 15 minutes after the conclusion of the Meeting.
- A member who continues to be a member as on the cut-off date, i.e. July 14, 2026, may participate in the AGM even after casting vote through remote e-voting, but shall not be allowed to vote again during the AGM.
- The Register of Members and the Share Transfer Books of the Bank will remain closed from Wednesday, July 15, 2026 to Tuesday, July 21, 2026 (both days inclusive).
- Persons who have acquired shares during the period from June 19, 2026 and up to July 14, 2026 (being the cut-off date reckoned for voting rights of shareholders) and are continuing to be Members as on the said cut-off date of July 14, 2026, can exercise their voting right through remote e-voting. Such Members may obtain the login ID and password from NSDL by sending a request to evoting@nsdl.com giving their shareholding details, viz., name, shares held, Folio No. or DP ID / Client ID No., etc. However, if you are already registered with NSDL for remote e-voting, you can use your existing user ID and password for casting your vote.
- Proxy will not be available to members attending AGM through VC as per MCA's directives.
- Information and instructions comprising manner of e-voting by Members holding shares in dematerialized mode, physical mode and for Members who have not registered their email addresses has been provided in the Notice of the AGM.
- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on : 022-48867000 or send a request to Mr. Sanjeev Yadav (Deputy Manager), Ms. Pallavi Mhatre (Senior Manager) and Mr. Amit Vishal (Deputy Vice President) at evoting@nsdl.com
- To update your records, please visit the website of IDBI Bank at <https://www.idbi.bank.in/idbi-bank-investor.aspx> or that of KFin at www.kfintech.com to download the ISR-1, ISR-2, ISR-3 or SH-13, as applicable, and send the duly executed physical documents along with supporting documents at following address - KFin Technologies Ltd., (Unit: IDBI Bank Ltd), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032. [Toll Free No. 1800-309-4001, E-mail: enward.ris@kfintech.com]. If the shares are held in the electronic mode, request you to contact your respective depository participant and update the KYC & Bank a/c details in your demat account.

For IDBI Bank Limited
 (Jyothi Biju Nair)
 Company Secretary

Place: Mumbai
 Date: June 26, 2026

GENERIC ENGINEERING CONSTRUCTION AND PROJECTS LIMITED
 Regd Off.: 201 & 202, Fitwell House, 2nd Floor, Opp Home-Town, LBS Road, Vikhroli (West), Mumbai - 400083, Maharashtra, India
 CIN: L45100MH1994PLC082540
 Phone No: 9167720671/022-257880272 Website: www.gecpl.com, Email Id: geninfo@gecpl.com

STATEMENT OF AUDITED FINANCIAL RESULTS (STANDALONE AND CONSOLIDATED) FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2026

The Board of Directors of the Company, at the meeting held on Thursday June 25, 2026 approved the audited Financial Results of the Company for the quarter and year ended 31st March, 2026. ("Financial Results").

Auditors' Reports with unmodified opinions on the aforesaid Audited Financial Results (Standalone and Consolidated), have been posted on the Company's website at <https://gecpl.com/financials.php> and can be accessed by scanning the QR Code.

For and on behalf of
Generic Engineering Construction and Projects Limited
 SD/-
 Shital Laxmikant Lokhande
 Whole-time director
 DIN: 11163063

Date: 26/06/2026
 Place: Mumbai
 Note: The above intimation is in accordance with Regulation 33 read with Regulation 47 of the SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015.

GENERIC ENGINEERING CONSTRUCTION AND PROJECTS LIMITED
 Regd Off.: 201 & 202, Fitwell House, 2nd Floor, Opp Home-Town, LBS Road, Vikhroli (West), Mumbai - 400083, Maharashtra, India
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For and on behalf of
Generic Engineering Construction and Projects Limited
 SD/-
 Shital Laxmikant Lokhande